

[Shri Y. B. Chavan.]
convention and a good convention that Cabinet documents are treated as secret documents. Also we have said—I am sure the Minister of State has said—that if the Inquiry Commission later on requires this document and if it is admissible as evidence, this Government will have to study this question then.

SHRI M. N. KAUL: How is it admissible?

SHRI Y. B. CHAVAN: If it is admissible then. According to me, it is not admissible even then.

SHRI BHUPESH GUPTA: How do you say that?

SHRI Y. B. CHAVAN: But that will be decided by the Commission certainly, not by you or me or anybody.

SHRI BHUPESH GUPTA: Do not prejudice the work of the Cabinet. On a point of order. I would ask the word to be expunged because it should not be known even before the Commission has been appointed that the Home Minister of the country thinks that that particular document is inadmissible as evidence. Therefore, I request this word to be expunged.

SHRI Y. B. CHAVAN: We will be guided by the Commission itself because the Commission will have to decide what is admissible and what is not admissible. It is not the Home Minister's view or Mr. Bhupesh Gupta's view or the Chairman's view that matters, with apologies to you, Sir. It is the Commission's view that will matter. So I would like to assure this House and through this House the country that if any State Government wants to make any enquiry against anybody, our idea is not to stand in between, our idea is not to cover anybody but at the same time certain documents which are secret documents will have to be treated as such.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, I beg to lay on the Table:

- (a) A copy of the Ministry of Law (Department of Company Affairs) (Notification G.S.R. No. 311, dated the 2nd March, 1967, publishing the Cost Account Records (Cycles) Rules, 1967, under subsection (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-496/67].
- (b) A copy each of the following Notifications of the Ministry of Industrial Development and Company Affairs (Department of Company Affairs) under subsection (3) of section 620-A of the Companies Act, 1956:
 - (i) Notification G.S.R. No. 607, dated the 22nd April, 1967.
 - (ii) Notification G.S.R. No. 608, dated the 22nd April, 1967. [Placed in Library. See No. LT-580/67 for (i) and (ii)].

REPORT (1965-66) OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): Sir, I beg to lay on the Table, under clause (2) of article 338 of the Constitution, a copy of the Fifteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66. [Placed in Library. See No. LT-575/67].

SHRI B. K. GAIKWAD: (Maharashtra): On a point of information, Sir, I want to know from the hon. Minister as to how many reports are